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File No. 12015/10/2017-QA
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
(Quality Assurance Division)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated: 6th June, 2017

To

Food Safety Commissioners (All States & UT's)
(as per list enclosed)


Sub: NABL Accreditation of State Food Laboratories and their notification
under section 43 (1) of Food Safety and Standards Act, 2006

Sir,

You may be aware that as per the section 3(p) of FSS Act, 2006 "Food laboratory means any food laboratory or institute established by the Central or State Government or any other agency and accredited by NABL or an equivalent accreditation agency and recognized by the Food Authority under section 43". Thus, accreditation of state food laboratory by NABL and notification of these food laboratories by the FSSAI is a statutory requirement under the FSS Act, 2006.

2. In view of the above, you are requested to get your state food laboratories accredited by NABL at the earliest and thereafter forward a proposal to this office for their recognition and notification. In case any of your State food laboratory is already having NABL accreditation, please send a proposal to this office for the recognition and notification of that laboratory by FSSAI.

Yours faithfully,


(Umesh Kumar Jain)
Joint Director (QA)

Phone: 011-23220990

Email: umesh.jain@nic.in